

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 119

IA(IBC)/2235(CH)2023,IA(IBC)/2477(CH)2023, IA(IBC)/1316(CH)2024,

IA(IBC)1317(CH)2024, IA(IBC)/1318(CH)2024

in

CP(IB) No.173/Chd/Pb/2020

(Admitted)

IN THE MATTER OF:-

Aman Bajaj, Proprietor of m/s Jagir

...Petitioner

Chand Sham Sundar

Versus

M/s Ram Lal Aneja Food Pvt. Ltd.

...Respondent

Under Section: 9, 33(1) (b) (i) to (iii) r/w Sec 33(3) , 60(5),IBC 2016 and Rule

11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 13.08.2024.

15.07.2024
Tanvi

Sd/-
Court Officer